

GOVT. OF ASSAM
ASSAM STATE LEGAL SERVICES AUTHORITY
1ST FLOOR, GAUHATI HIGH COURT, GUWAHATI-781001

NOTIFICATION

Dated, Guwahati the 19th July, 2016.

No.ASLSA.26/2007/236 In exercise of the power conferred under section 29 A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987) the Assam State Legal Services Authority hereby makes the following regulations further to amend the Assam State Legal Services Authorities Regulations, 1998 published in the Assam Gazette, Extraordinary dated 20th August, 1998, July,2016; namely-

1. Short title and commencement (i) This may be called the Assam State Legal Services Authorities Regulations (3rd amendment) 2016.
(ii) It shall come into force from the date of publication in Assam Gazette.
2. Amendment in schedule: Regulation 40 (1) (Schedule) of the Assam State Legal Services Authorities Regulation, 1998 shall be substituted as-

HONORARIUM PAYABLE TO ADVOCATES ON THE PANEL OF ASSAM STATE LEGAL SERVICES AUTHORITY

For Gauhati High Court (Principal Seat)

Sl. No.	Description of Work	Proposed Honorarium
1. Drafting Pleadings : (Civil Matters)		
1 (i)	Substantive pleadings – writ petition, plaint, facts and grounds of appeal/revision, counter affidavit, written statement, counter claim, reply to counter claim, replication, rejoinder affidavit etc.	Rs. 1500/- subject to a maximum total of Rs. 2500/- per case. Where the pleadings in connected cases or batch matters are substantially similar, the advocate will be entitled to an additional drafting fee of Rs. 1500/- per case subject to a maximum total of Rs. 5000/- per group of connected cases or batch matters.

1 (ii)	Miscellaneous pleadings -- application, reply to application, execution petition, reply to execution petition, review petition, reply to review petition, additional or supplementary affidavits or pleadings etc.	Rs. 1000/- subject to a maximum total of Rs. 1500/- per case. Additional drafting fee Rs 500/-.
1 (iii)	Any other pleadings (for example contempt of Courts Act, Succession Act, Arbitration and Conciliation Act etc.)	At the discretion of the Secretary GHCLSC subject to a minimum of Rs. 1500/- and a minimum of Rs. 2500/- per draft upto a maximum of Rs. 5000/- per case.
2. Acting : (Appellate Side Matters)		
2 (i)	All cases before an Hon'ble Single Judge (inclusive of all miscellaneous applications filed in a case)	Rs. 5000/- on admission of the case and Rs. 7000/- on final disposal of the case
2 (ii)	All cases before a Division Bench (inclusive of all miscellaneous applications filed in a case)	Rs. 5000/- on admission of the case and Rs. 10000/- on final disposal of the case
3. Drafting : (Criminal Matters)		
3 (i)	Criminal Appeal	Rs. 3000/- on one time total payment. Where the pleadings in connected cases or batch matters are substantially similar, the advocate will be entitled to an additional drafting fee of Rs. 2000/- per case, subject to a maximum total of Rs. 8000/- per group of connected cases or batch matters.
3 (ii)	Criminal Revision	Rs. 2000/- fixed per FIR
3 (iii)	Bail application, anticipatory bail application, parole application, suspension application and any other application	Rs. 1500/- fixed per FIR Rs. 500/-
4. Acting:		
4 (i)	All cases before an Hon'ble Single Bench	Rs. 3000/- on admission of the case and Rs. 5000/- on final disposal of the case

4 (ii)	All cases before a Division Bench	Rs. 4000/- on admission of the case and Rs. 6000/- on final disposal of the case
4 (iii)	Bail application, anticipatory bail application, parole application, suspension application and any other application	Rs. 1000/- per FIR subject to a maximum total of Rs. 1500/- per FIR
5. Miscellaneous Expenses		
5 (i)	Typing	Rs. 20/- per page (1+3)
5 (ii)	Photocopy	Rs. 2/- per page
5 (iii)	Clerkage	Rs. 500/- fixed.
5 (iv)	Postage and analogous expenses	On actual basis of receipts per case

For District Courts of the State of Assam

Sl. No.	Description of Work	Proposed Honorarium
Criminal Cases		
1.	In Summons Cases including applications w/s 125 Cr. PC and Prevention of Domestic Violence Act.	Rs. 5000/- per case to be paid in three stages. (i) 1/3 at the time of service of Notice and disposal of application for grant of interim maintenance. (ii) 1/3 on conclusion of evidence of prosecution and defence. (iii) Balance amount on final disposal
2.	Warrant Case	Rs. 7500/- per case to be paid in three stages. (i) 1/3 on framing of charge.